

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 592 of 2020**

**In the matter of:**

**Mr. Rajendra Bhai Panchal**

**.....Appellant**

**Versus**

**M/s Jay Manak Steels Pvt. Ltd. & Anr.**

**.....Respondents**

**Present:**

**For Appellant:- Ms. Pallavi Pratap and Mr. Swarnendu Chatterjee,  
Advocates.**

**For Respondents :- Mr. R.S. Lakshman and Mr. Mukund P. Unny,  
Advocates for R-1.**

**ORDER**  
**(VIRTUAL MODE)**

**22.09.2020-** Heard Learned Counsel for the Appellant in part. During the course of argument, Learned Counsel for the Appellant submits that he intends to file an Application for taking additional documents on record.

Learned Counsel for the Respondents are opposing the prayer.

However, we allow the prayer of the Appellant to file such application within a week and supply advance copy to opponent counsel so that the opponent counsel may be able to file Reply of the same.

Let the Appeal be fixed 'For Admission (After Notice)' on **12<sup>th</sup> October, 2020.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Balvinder Singh)**  
**Member (Technical)**

SC/RR